S. No. 02 (Through Video Conference)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EP No. 02/2015

Mohammad Khursheed Alam

.....Petitioner (s)

Through: Mr. Mir Syed Lateef, Advocate

V/s

State of J&K and others

.....Respondent(s)

Through: Mr. S. A Makroo, Advocate for R-1

CORAM: HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE ORDER

Petitioner has challenged the election of respondent No. 7 for Assembly Constituency 21 Khanyar, Srinagar. He seeks a direction to be declared as an elected candidate for the said constituency.

Learned counsel for respondent No. 1 prays for dismissal of the election petition on the ground that the same has become infructuous with the afflux of time and changed circumstances, i.e. abrogation of Article 370 and creation of Jammu and Kashmir as Union Territory besides Ladakh. Learned counsel for the petitioner admits the same.

In view of the above, this petition has been rendered infructuous as the Jammu and Kashmir Legislative Assembly stands dissolved and is, accordingly, dismissed.

(Sindhu Sharma) Judge

Srinagar 27.04.2020 SUNIL-II

Whether the order is speaking:
Whether the order is reportable:
Yes/No